

12

O.A.No. 91/05

ORDER DATED: 08.01.2007

Heard Mr. K.K.Kar, Ld. Counsel for the Applicant and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel for the Respondents.

The Applicant is visually handicapped person and seeks regularization of employment as he is working since 1991.

In the Counter, it has been stated by the Respondents that there is no vacancy in Group-D hence the appointment of Applicant cannot be considered at present. It has also been stated that there is no post of Chair canner in the establishment of Respondent No.3, Director of RRL but it was assured that when there will be a vacancy in Group-D, the recruitment will be made as per rule and at that point of time, if the Applicant applies, he will be considered along with others. It has been also clarified by the Respondents that whenever any Chair canning work is required the Laboratory has been assigning the work only to visually impaired persons through Orissa Association for the Blind on contractual basis.

Ld. Counsel for the Applicant files M.A.No. 478/06 praying for acceptance of Annexure-12. Annexure-12 was perused, which shows that some vacancies are existing for visually handicapped. Ld. Sr. Standing Counsel maintains, after going through Annexure-12, that there is no vacancy for visually handicapped persons. Be

13
that as it may, para-8 and 13 of the counter filed by the Respondents ^{are} ~~is~~ to be taken recourse to as and when vacancy arises. It is open to the Applicant to keep a watch on the advertisement, which should occur in case there is vacancy, and file application, which the Respondents should consider as committed by them in para-8 and 13 of the counter.

With the aforesaid observation, the case is disposed of. There shall be no order as to costs.

Copy of this order be given to the Ld. Counsel for both the parties.


MEMBER (ADMN.)


VICE-CHAIRMAN